

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-34/2020/3541/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bobita Kshetry,
Member,
Motor Accident Claims Tribunal,
Sonitpur, Tezpur.

Dated Guwahati the ¹⁶ 28 April, 2023.

Sub: Earned Leave.

Ref:- Your Letter No. MACT(S) 327 dated 25.04.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 25 days from 22.05.2023 to 15.06.2023 with official vehicle, at own cost, alongwith station leave permission from the morning of 22.05.2023 till the morning of 16.06.2023 (prefixing 21.05.2023)**. Further, you are asked to hand over charge to the District & Sessions Judge, Sonitpur, Tezpur and in his absence to the next senior most Judicial officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-34/2020/3542-44/A, dated , 28-04-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The District & Sessions Judge, Sonitpur, Tezpur.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati.

Sd/-
JT. REGISTRAR (VIGILANCE)